

Implementation of section 13 of F.C.I. Act, 1964

193. SHRI PRIYA RANJAN DAS MUNSI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the F.C.I. has implemented or utilised the scope of Section 13 of F.C.I. Act, 1964;

(b) if so, what are the achievements; and

(c) if not, what are the reasons?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE): (a) to (c). Apart from purchase, storage movement, transport, distribution and sale of foodgrains and certain other foodstuffs the Food Corporation of India have taken up some activities of production of vegetable oils, setting up of processing units such as rice and rice bran mills, maize milling plant, soyabean processing plant etc.

National Education Policy

194. SHRI PRIYA RANJAN DAS MUNSI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the reasons for not announcing National Education Policy of our country since the independence; and

(b) whether any effort has been made by the Ministry to announce the National Education Policy of our country for strengthening the concept of National integrity and homogeneity of education among the students, high and low?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. NURUL HASAN): (a) and (b). The National Policy on Education as approved by the Parliament has been duly documented in the Government of India Resolution (1968) which resolves to promote the development of education in the country in accord-

ance with the principles laid down therein. Copies of the Resolution which were laid on the Table of both Houses of Parliament are available in the Parliament Library.

Cases of adulteration in spices, besan and drugs in Delhi

195. SHRI SAT PAL KAPUR: SHRI NAWAL KISHORE SINHA:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) the number of cases of adulteration in Delhi in spices, besan and drugs reported to Government during the year 1973 so far and the action taken against the persons involved in adulteration;

(b) the total number of persons arrested in Delhi during 1973 so far on charges of adulteration, the number out of them who were manufacturers and the number who were dealers; and

(c) the specific steps proposed to be taken to ensure complete stoppage of sale of adulterated goods and the time by which such steps are likely to be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) The number of adulteration cases detected was as indicated below:

Spices	.. 55
besan	.. 86
Drugs	.. Nil

Prosecutions have been/are being launched against the offenders.

(b) The number of persons convicted with imprisonment during the period from the 1st January to 30th September, 1973 is 176. Information is not available regarding the number.